

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3335
ANSWERED ON:12.02.2014
PURVIEW OF RTI ACT
Hussain Shri Syed Shahnawaz

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has proposed to bring Securities and Exchange Board of India (SEBI) and Foreign Investment Board under the purview of the Right to Information (RTI) Act;
- (b) if so, the details thereof;
- (c) whether any time-limit has been fixed in this regard;
- (d) if so, the details thereof; and
- (e) the measures being taken by the Government to make RTI Act more useful and simple?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) No, Madam.

(b) to (d) Do not arise.

(e) Updated Guides on the Right to Information Act are published from time to time for the use of all stakeholders viz. Public Authorities, Information Seekers, Public Information Officers and First Appellate Authorities. Awareness Generation about the RTI Act has been undertaken through print, electronic, outdoor media and workshops. The capacity of the demand and supply side have been built through training, on-line certificate course. A facility to file RTI applications online for all central Ministries have been provided. Apart from this, various clarificatory orders are issued from time to time. Public Authorities have been impressed upon to disclose maximum information proactively so that citizens need not resort to filing of RTI applications to access information available with the public authorities.